



OFFICIAL MEMORANDUM

Sub: Courts and Judges – Letter received Hon'ble Thiru Justice Madan B.Lokur, Judge, Supreme Court of India – Requesting to issue instructions to the Master Trainers and the Officials associated with State Judicial Academy and the Judicial Officers all over the State of Tamil Nadu and Union Territory of Puducherry to go through and study CIS 3.0 – placed before the Hon'ble The Chief Justice, High Court, Madras – considered - instructions issued.

Ref: Letter dated 20.03.2018 received from Hon'ble Thiru Justice Madan B.Lokur, Judge, Supreme Court of India, New Delhi by email.

The Hon'ble Thiru Justice Madan B.Lokur, Judge, Supreme Court of India, New Delhi, in the letter cited above, has stated that CIS 3.0 for the use of Judicial Officers in all the District Courts is now more or less ready. A detailed discussion on the new functionalities and changes etc., was held with all the participants including the CPCs in the National Conference held in Lucknow in January, 2018. Therefore, the CPCs and other participants are somewhat familiar with CIS 3.0.

His Lordship has further stated that CIS 3.0 contains functionalities that will be of great assistance to Judicial Officers in their day to day functioning. It will take not more than a day for them to become familiar with these new functionalities provided they have been using the computers given to them with some degree of frequency. In any event, to avoid any possible confusion, CIS 3.0 will be realised today or tomorrow to all the Judicial Officers who are Master Trainers. It will also be made available to the State Judicial Academy.

His Lordship has requested to advise the Master Trainers and the State Judicial Academy to go through and study CIS 3.0 so that there is no difficulty in its implementation. They should be willing to assist other Judicial Officers in the State in switching over to CIS 3.0 and the assistance of the State Judicial Academy will be

required for this purpose. His Lordship has suggested issuing an advisory to all the Judicial Officers to go through and study the new functionalities of CIS 3.0 as soon as it is made available for downloading since it will considerably reduce their burden on a day-to-day basis and will avoid any confusion in its implementation.

As ordered, all the Master Trainers, Officials associated with the Tamil Nadu State Judicial Academy, at its Headquarters at Chennai and its Regional Centres at Madurai and Coimbatore and all Judicial Officers in the State of Tamil Nadu and Union Territory of Puducherry are hereby instructed to go through and study the new functionalities of CIS 3.0 as soon as the same is made available for downloading, since it will considerably reduce the burden of Judicial Officers on a day-to-day basis and avoid confusion in its implementation .

HIGH COURT, MADRAS.
DATED: 21.03.2018.

R. J. M.
21/03/2018
REGISTRAR GENERAL

To

Thiru / Tmt. / Selvi.

1. M.JOTHIRAMAN, Registrar(Judicial), Principal Bench of Madras High Court, Chennai.
2. A.R.V.RAVI, Additional Judicial Member, Sales Tax Appellate Tribunal, Madurai.
3. P. SRIKUMAR, Deputy Director, Tamil Nadu State Judicial Academy, Regional Centre, Coimbatore
4. G. SARASWATHI, Secretary, District Legal Services Authority, Tiruvallur
5. R. ARULMOZHISELVI, Sub Judge, Avinashi, Tiruppur District.
6. K.ARUNACHALAM, Sub Judge, Padmanabhapuram.
7. S.BALAKRISHNAN, Deputy Director, Tamil Nadu State Judicial Academy, Chennai.
8. Dr. S.T. LAKSHMI RAMESH, Sub Judge, Arakkonam, Vellore District.
9. S. PRAKASH, XI Metropolitan Magistrate, Saidapet, Chennai.
10. N. SUNDARAM, Secretary, District Legal Services Authority, Cuddalore
11. G.SUDHAGAR, II Additional Sub Judge, Nagercoil
12. P.NAGARAJAN, Judicial Magistrate II, Pudukkottai.
13. S.CHANDRASEKARAN, District Munsif, Sathyamangalam, Erode District.
14. K.NAMBIRAJAN, District Munsif cum Judicial Magistrate, Vanur, Villupuram Dist.
15. C.B.VEDAGIRI, Assistant Registrar(e-Court Project), High Court, Madras.
16. R.RATHINAVEL PANDIAN, I Additional District Munsif, Kuzhithurai.
17. S.SANTHANAKRISHNASAMY, Judicial Magistrate, Palacode, Dharmapuri District.

18. M. JAGADHEESAN, Judicial Magistrate I, Kallakurichi, Villupuram District.
19. R. KARLMARX, Judicial Magistrate, Tambaram, Kancheepuram District.
20. E. DAMODARAN, Judicial Magistrate, Polur, Tiruvannamalai District.
21. A.B.NASEER ALI, Principal District Munsif, Cuddalore.
22. K.ANANTHAN, District Munsif, Omalur, Salem District.
23. K.SAKTHIVEL, Judicial Magistrate No.II, Madurai.
24. N.VELUCHAMY, Principal District Munsif, Padmanabhapuram, Kanniyakumari District.
25. K.ARUN KUMAR, Additional District Munsif, Vellore.
26. C.SENTHIL KUMAR, District Munsif, Gudiyatham, Vellore District.
27. The Director, Tamil Nadu State Judicial Academy, Chennai.
28. The Deputy Director, Regional Centre of Judicial Academy, No.251, Scheme Road, Race Course, Coimbatore – 641 018.
29. The Deputy Director, Tamil Nadu State Judicial Academy Regional Centre, Alagar Koil Road, Madurai

1. All the Principal District Judges. | With a request
2. The Principal Judge, City Civil Court, Chennai | to communicate
3. The Chief Judge, Court of Small Causes, Chennai. | to all
4. All the Chief Judicial Magistrates. | Judicial Officers
5. The Chief Metropolitan Magistrate, Egmore, Chennai. | functioning in
| their District/Unit.

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The Record Keeper, A.D. Records, High Court, Madras.